

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 315**  
**(IB)-447(ND)2017**  
**New IA- 1839/2024**

**IN THE MATTER OF:**

**M/s. Seth Thakurdas khinvraj Rathi** ... **Appellant/Petitioner**

**Versus**

**M/s. Cals Refineries Ltd.** ... **Respondent**

**Under Section: 9 of IBC (Dissolution)**

**Order delivered on 03.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** : Adv. Manini Shah

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1839/2024**: Issue notice to the Respondent returnable on 03.06.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 03.06.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**